SI NO Name of authorised representative, if any N N N N R.Thanigaimalai K. Mohan V. Murali R.P Shriram Employee Date of Receipt Details of Claim Received Filing under clause (d) of sub-regulation (5) of regulation 31 of the IBBI (Liquidation Process) Regulations, 2016 Amount claimed LIST OF STAKEHOLDERS as on 6th May 2025, NCLT taken on record date: 03rd June 2025 3,32,665 2,07,241 2,98,979 1,48,847 9,87,732 Amount of Claim admitted Annexure 6 - List of operational creditors (Employees) 3,32,665 2,07,241 2,98,979 1,48,847 **9,87,732** Nature of Claim Unsecured
Unsecured
Unsecured
Unsecured **Details of Claim Admitted** Amount Covered by Security Interest Amount Covered by gurantee Whether Related Party? % of Voting Share in SCC, if applicable 0.004% 0.002% 0.004% 0.002% 0.012% Amount of Contigent Claim nutual Amount of ...
dues, that claim under o. may be verification ado Amount of any Amount of daim not admitted

Remarks, if any

Note 1

Note 1

Amount in Rs.

Name of the Corporate Debtor: Padmaadevi Sugars Limited (IN LIQUIDATION) CIN: U15421TN1995PLC029913

Date of commencement of CIRP: 15th October 2018; Date of commencement of Liquidation: 20th April 2021.

Note 1: Admitted dues relates to the gratuity claim of the employees, which will have the priority in payment as per Sec. 53 read with Sec. 36 of IBC

For PADMAADEVI SUGARS LIMITED

S. Rajendran Liquidator Regn. No. IBBI/IPA-002/IP-N00098/2017-18/10241